

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 445/2013 - Date of Order : 13th December, 2013.

R.S.Rathore Vs. Sports Authority of India and Others

Mr. Nikhil Dungawat proxy for Mr. P.S. Bhati, Advocate, Present for the applicant.

Mr. Aaditya Singhi, Advocate, present for the respondents.

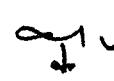
Heard.

The applicant, by way of this petition has challenged the legality of the order at Annex.A/1 dated 21st August, 2013 by which he was transferred from Alwar to A&N Island and the counsel for the respondents today submitted a photo copy of an order dated 08.11.2013 by which the applicant has been allowed to work at Alwar on his own request. The counsel for the applicant does not controvert this. Accordingly, when the Annex.A/1 has been amended by the respondent-department by allowing the applicant to work at Alwar, the O.A. has rendered infructuous. The same is dismissed as infructuous. A copy of the order dated 08th November, 2013 produced on date, be taken on record.

The O.A. stands disposed of accordingly.


(Meenakshi Hooja)

Member (A)


(K.C.Joshi)

Member(J)